

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

O.A.No.2358/90

Date of decision: 06.10.93

Sh. Mool Chand Applicant
versus
Union of India & Ors. Respondents

Coram:-

The Hon'ble Mr. Justice S.K. Dhaon, Vice-Chairman

The Hon'ble Mr. B.N. Dhoundiyal, Member(A)

For the applicant : Sh. V.P. Sharma, counsel


For the respondents : Sh. T.S. Ahuja, proxy counsel

for Sh. Jagjit Singh, counsel


JUDGEMENT(ORAL)

(delivered by Hon'ble Mr. Justice S.K. Dhaon, Vice-Chairman)

The learned counsel for the petitioner states that during the pendency of this application, the petitioner has got the necessary relief from the department. Therefore, this application becomes infructuous. Accordingly, it is dismissed as infructuous.


(B.N. Dhoundiyal)

Member(A)


(S.K. Dhaon)

Vice-Chairman

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